Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Appeal No. 151 of 2012

Dated:27th November, 2012

Present: Hon'ble Mr. Justice P.S. Datta, Judicial Member

Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of:

The Bihar Electricity Board Appellant (s)

Versus

B.E.R.C. & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. Mohit Kumar Shah

Counsel for the Respondent (s) : Ms. Swagatika Sahoo for R-7,8 & 10.

<u>ORDER</u>

Learned advocate for the appellant and learned advocate for respondent nos. 7,8 and 10 are present. Other respondents have not appeared. Public notice has been served. Other respondents have also been served through dusti. Since this is a tariff order we feel that presence of Bihar Electricity Regulatory Commission is necessary to assist the Tribunal. Accordingly we direct the Registry to serve notice upon respondent no. 1 namely Bihar Electricity Regulatory Commission.

Learned advocate for respondent nos. 7,8 and 10 has furnished a reply today and copy has been given to the learned advocate for the appellant. Learned advocate for the appellant

seeks time to file rejoinder to the reply filed by respondent nos. 7,8 and 10. Accordingly, we fix <u>16th January</u>, <u>2013</u> for hearing of the appeal. Meanwhile before the date of hearing the appellant may file rejoinder to the reply filed by respondent nos. 7, 8 and 10.

(V.J. Talwar)
Technical Member

(Justice P.S. Datta)
Judicial Member